

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2473**

**TO BE ANSWERED ON THE 02<sup>ND</sup> JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)**

**ACTION AGAINST CRIME**

**2473.       ADV. SHARADKUMAR MARUTI BANSODE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken any effective steps to stop the murders, rapes, thefts, smuggling of drugs, gold and other contrabands items and fake currency notes during the last one year; and**

**(b) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property rests primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.**

**The Union Government, however, attaches highest importance to the matter of prevention of crime including murders, rapes, thefts, smuggling of drugs, gold, other contrabands items and fake currency notes. The Government of India emphasises the need to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within**

**their respective jurisdictions with the State Governments / UT Administrations. In this regard, Ministry of Home Affairs has issued various Advisories from time to time for the State Governments and UT administrations to handle crime cases for which advisories on crime against women, crime against children, crime against Scheduled Castes/Scheduled Tribes, Advisory on Prevention, Registration, investigation & prosecution of crime and Advisory on no discrimination in compulsory registration of FIRs, which are available on the website of Ministry of Home Affairs viz. <http://mha.nic.in>.**

**Further, Government of India through its various agencies supports State Governments/UT Administrations in building the capacity of investigation & prosecution agencies to address crime. The Central Forensic Laboratories provides forensic assistance in this regard. Central Investigation agencies such as CBI, NIA taking up issues with severe crime cases refer to them.**

**Further, the Government of India has taken following steps for check the smuggling and circulation of fake Indian currency notes in the country, which are as under:-**

**i) The Unlawful Activities (Prevention) Act, 1967 criminalises the production or smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material as a terrorist act.**

ii) **One special FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among the different security agencies of the state/centre to counter the problem of circulation of fake currency notes in the country. A Terror Funding and Fake Currency Cell (TFFC) has been constituted in NIA to investigate terror funding and fake currency cases.**

iii) **A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of fake currency notes.**

iv) **Strengthening the security at the international borders by using new surveillance technology, deploying additional manpower for round the clock surveillance, establishing observations posts along the international border, erection of border fencing and intensive patrolling.**

**State/UT-wise cases registered, persons arrested, cases charge sheeted, persons charge sheeted, cases convicted and persons convicted under murder, rape, theft, NDPS Act and counterfeiting during 2016 is at Annexure.**

**State/UT-wise Cases Registered (CR),Cases ChargeSheeted (CCS),Cases Convicted (CON),Persons Arrested (PAR),Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under various crime heads during 2016**

SL	State/UT	Murder						Rape						Theft						Counterfeiting						Narcotic Drugs & Psychotropic Substances Act, 1985					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	1123	992	150	2518	1665	200	994	937	79	1186	1131	107	13856	8753	1922	12045	10169	2127	62	44	3	93	92	15	722	465	43	1979	792	60
2	Arunachal Pradesh	46	44	20	64	53	20	92	63	14	102	77	14	510	246	13	478	433	14	3	3	0	6	7	0	116	99	7	190	158	7
3	Assam	1149	918	151	1443	1114	186	1779	1276	103	1976	1359	104	12955	3162	335	13156	3456	340	66	35	3	147	70	3	380	225	25	517	293	30
4	Bihar	2581	3188	544	3520	4107	947	1008	1157	146	997	1216	174	22228	10080	250	21321	12118	356	20	34	7	27	40	12	576	444	99	1028	613	139
5	Chhattisgarh	957	867	408	1501	1522	748	1626	1608	453	1992	1927	565	5450	1967	575	3091	3030	756	35	9	16	23	25	69	595	583	390	827	769	441
6	Goa	30	27	15	36	44	19	61	57	11	68	61	11	463	165	32	282	248	42	4	1	0	2	2	0	60	53	12	69	60	12
7	Gujarat	1120	989	98	2469	2522	182	982	874	26	1369	1278	27	13791	5423	121	9425	9101	159	76	26	1	87	77	2	61	42	5	108	99	8
8	Haryana	1057	799	198	1831	1702	444	1187	827	123	1334	1224	175	21741	3883	1668	6534	6039	2129	24	21	1	51	54	2	2032	1986	492	2678	2571	610
9	Himachal Pradesh	101	84	31	171	182	58	252	223	42	329	311	53	480	215	38	417	379	79	4	2	0	2	3	0	929	806	81	1175	1025	110
10	Jammu & Kashmir	142	81	20	206	177	29	256	185	9	343	268	9	1820	730	45	1520	1398	108	7	9	1	11	13	5	619	601	45	982	900	66
11	Jharkhand	1514	1351	298	1780	1517	386	1109	878	187	1270	961	204	7285	2363	305	3078	2508	408	8	11	1	13	11	1	129	127	42	207	216	45
12	Karnataka	1573	1402	175	3337	3049	286	1655	1311	91	1929	1638	105	20687	5570	269	9602	7451	328	96	42	0	102	83	0	655	438	51	993	619	70
13	Kerala	305	327	67	695	701	143	1656	1558	81	1968	1754	99	3936	2743	528	3800	3631	677	43	49	7	49	57	7	5924	5781	2535	6767	6251	2615
14	Madhya Pradesh	2004	1846	792	4019	3854	1693	4882	4771	990	6692	6530	1399	28663	8546	1763	14284	13496	2762	26	16	9	38	34	16	790	788	316	1120	1112	435
15	Maharashtra	2299	2085	535	4899	4925	991	4189	3825	317	5153	4960	430	59097	18926	2729	29095	29041	3484	124	41	5	99	95	7	14590	14768	7473	15477	15930	9450
16	Manipur	78	23	3	62	31	3	55	51	2	39	51	5	801	127	15	184	137	22	7	5	7	6	5	7	91	56	24	83	56	34
17	Meghalaya	108	126	29	85	247	76	190	168	64	179	282	103	871	252	179	374	386	200	9	3	2	13	5	3	47	45	3	63	89	4
18	Mizoram	29	25	10	33	26	12	23	27	21	28	32	23	961	900	647	1051	973	675	6	5	0	7	6	0	105	94	33	125	111	37
19	Nagaland	36	25	16	34	34	18	26	28	8	25	31	10	478	207	114	286	260	150	2	4	4	2	4	4	58	54	16	77	69	28
20	Odisha	1328	1286	163	1907	2013	259	1983	1996	142	2235	2293	206	9044	5180	730	7128	7779	1186	22	20	1	31	28	1	548	558	44	848	877	76
21	Punjab	771	584	264	1346	1154	553	838	654	174	928	857	219	5982	2501	1070	4216	3337	1765	22	20	14	53	35	23	5906	8959	6526	7266	10346	7508
22	Rajasthan	1551	1016	348	2185	2192	676	3656	2084	345	2822	2831	535	27406	5315	1823	9628	9619	2783	31	25	4	46	45	4	1246	1130	671	1956	1873	825
23	Sikkim	17	18	2	24	18	2	92	64	5	100	72	5	93	59	10	77	73	18	0	0	0	0	0	0	3	3	0	3	3	0
24	Tamil Nadu	1603	1622	345	3911	3268	674	319	386	91	544	556	113	12128	8749	4763	11864	10546	5428	99	15	1	34	24	3	3424	3170	2170	3861	3507	2357
25	Telangana	1046	922	150	1844	1890	214	1278	942	80	1566	1175	93	12634	8557	2133	12972	10343	2337	60	41	0	62	128	0	232	181	18	421	270	29
26	Tripura	145	119	28	199	181	50	207	168	36	235	192	38	244	107	30	258	158	36	4	5	1	6	8	1	55	41	3	73	57	3
27	Uttar Pradesh	4889	4181	1635	14397	11198	3809	4816	3708	747	8188	5462	1057	56550	12470	3232	22741	20619	5278	159	63	35	132	124	54	6834	6610	4323	7064	6825	4371
28	Uttarakhand	194	146	95	265	236	156	336	263	61	334	312	78	1823	661	291	1435	1335	453	45	14	0	37	37	0	628	622	107	718	645	113
29	West Bengal	2044	1909	185	3501	3230	337	1110	1318	115	2268	2385	128	19902	5200	45	11062	7481	63	327	325	33	504	458	39	1428	1254	18	1986	1496	20
	<b>TOTAL STATE(S)</b>	<b>29840</b>	<b>27002</b>	<b>6775</b>	<b>58282</b>	<b>52852</b>	<b>13171</b>	<b>36657</b>	<b>31407</b>	<b>4563</b>	<b>46199</b>	<b>41226</b>	<b>6089</b>	<b>361879</b>	<b>123057</b>	<b>25675</b>	<b>211404</b>	<b>175544</b>	<b>34163</b>	<b>1391</b>	<b>888</b>	<b>156</b>	<b>1683</b>	<b>1570</b>	<b>278</b>	<b>48783</b>	<b>49983</b>	<b>25572</b>	<b>58661</b>	<b>57632</b>	<b>29503</b>
30	A & N Islands	14	9	5	23	16	5	30	23	0	36	27	0	64	25	7	46	29	10	0	0	0	0	0	0	21	10	4	26	11	4
31	Chandigarh	26	25	10	63	61	22	68	57	17	82	78	19	918	292	210	467	401	274	0	0	2	0	0	3	144	163	97	155	173	101
32	D&N Haveli	5	5	3	3	6	5	14	18	2	17	22	2	29	13	0	30	34	0	0	0	0	0	0	0	2	1	0	2	1	0
33	Daman & Diu	4	6	0	2	7	0	12	8	0	9	3	0	42	30	1	45	50	2	0	0	0	0	0	0	1	2	0	2	4	0
34	Delhi UT	528	463	89	928	785	123	2155	2109	156	2444	2162	178	130928	6389	1351	29955	8395	1989	80	28	10	46	57	12	297	228	100	386	348	132
35	Lakshadweep	0	0	0	0	0	0	5	2	0	5	3	0	8	5	3	12	12	5	0	0	0	0	0	0	5	5	9	14	13	13
36	Puducherry	33	28	2	101	66	6	6	4	1	5	4	1	536	258	42	377	377	47	5	0	0	5	0	0	3	2	0	3	2	0
	<b>TOTAL UT(S)</b>	<b>610</b>	<b>536</b>	<b>109</b>	<b>1120</b>	<b>941</b>	<b>161</b>	<b>2290</b>	<b>2221</b>	<b>176</b>	<b>2598</b>	<b>2299</b>	<b>200</b>	<b>132525</b>	<b>7012</b>	<b>1614</b>	<b>30923</b>	<b>9298</b>	<b>2327</b>	<b>85</b>	<b>28</b>	<b>12</b>	<b>51</b>	<b>57</b>	<b>15</b>	<b>473</b>	<b>411</b>	<b>210</b>	<b>588</b>	<b>552</b>	<b>250</b>
	<b>TOTAL (ALL INDIA)</b>	<b>30450</b>	<b>27538</b>	<b>6884</b>	<b>59402</b>	<b>53793</b>	<b>13332</b>	<b>38947</b>	<b>33628</b>	<b>4739</b>	<b>48797</b>	<b>43525</b>	<b>6289</b>	<b>494404</b>	<b>130069</b>	<b>27289</b>	<b>242327</b>	<b>184842</b>	<b>36490</b>	<b>1476</b>	<b>916</b>	<b>168</b>	<b>1734</b>	<b>1627</b>	<b>293</b>	<b>49256</b>	<b>50394</b>	<b>25782</b>	<b>59249</b>	<b>58184</b>	<b>29753</b>

Source: Crime in India

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